

**In The Central Administrative Tribunal  
Jaipur Bench, Jaipur**

O.A./Tx.A./M.R. No. 619/2001

Gopi Lal Gurjar, Versus Union of India and ors.

Date of Order	Orders
14.01.2002	<p>Mr. C.B.Sharma, counsel for the applicant</p> <p>Heard the learned counsel for the applicant.</p> <p>The learned counsel for the applicant submits that vacancies <del>are</del> still exist at Jaipur and Bharatpur for the post of Postman and applicant is ready to file fresh representation. He also submits that this OA may be disposed of by giving suitable directions to the respondents to decide the representation of the applicant within a specified period considering the grievance of the applicant sympathetically and as per rules.</p> <p>In view of the submissions made before us, we direct respondent No.2 to decide the representation, if filed by the applicant within two weeks, by a reasoned and speaking order within two months from the date of receipt of such representation considering the grievance of the applicant sympathetically and as per rules. The applicant shall be at liberty to approach the proper forum in case he feels aggrieved by the decision on such representation.</p> <p>With the above directions this OA is disposed of. Copy of the OA alongwith order may be sent to respondent No.2 for necessary action.</p> <p><i>Regd.</i></p> <p><i>Copy sent to R.2 alongwith Copy of order</i></p> <p><i>h.d.e 14555 Date 7/1/2002</i></p> <p style="text-align: center;">(H.O.Gupta)</p> <p style="text-align: center;">Adm. Member</p> <p style="text-align: right;"><i>S.K. AGARWAL</i></p> <p style="text-align: right;">Judl. Member</p>